



Haryana Government Gazette

EXTRAORDINARY

Published by Authority

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CHANDIGARH, TUESDAY, SEPTEMBER 10, 2013
(BHADRA 19, 1935 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 10th September, 2013

No. 29—HILA of 2013/75.—The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2013, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :—

Bill No. 29—HILA of 2013

THE HARYANA LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES AND ALLOWANCES (AMENDMENT) BILL, 2013.

A

BILL

further to amend the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Sixty-fourth Year of the Republic of India as follows :—

1. This Act may be called the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Act, 2013. Short title

2. In sub-section (1) of section 3 of the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances Act, 1975, for the words "forty thousand rupees", words "fifty thousand rupees" shall be substituted. Amendment of section 3 of Haryana Act 3 of 1975

STATEMENT OF OBJECTS AND REASONS

As present Hon'ble Speaker and Deputy Speaker of Haryana Vidhan Sabha are being paid Salary @Rs. 40,000/- per month as per Section 3(1) of the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances Act, 1975.

Keeping in view the rise in the cost of living, the Government has decided to increase the Salary of Hon'ble Speaker and Deputy Speaker of Haryana Vidhan Sabha from Rs. 40,000/- per month to Rs. 50,000/- per month.

RANDEEP SINGH SURJEWALA,
Parliamentary Affairs Minister, Haryana.

The Governor has, in pursuance of Clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the introduction and consideration of the Bill.

Chandigarh :
The 10th September, 2013.

SUMIT KUMAR,
Secretary.

FINANCIAL MEMORANDUM

The proposed increase in Salary of Hon'ble Speaker and Deputy Speaker will entail an extra expenditure of approximately Rs. 2,40,000/- (Rs. two lacs forty thousand only) per year from the State Exchequer.

[प्राधिकृत अनुवाद]

2013 का विधेयक संख्या 29—एच०एल०ए०

हरियाणा विधान सभा अध्यक्ष तथा उपाध्यक्ष वेतन-भत्ता (संशोधन) विधेयक, 2013
हरियाणा विधान सभा अध्यक्ष तथा उपाध्यक्ष
वेतन-भत्ता अधिनियम, 1975,
को आगे संशोधित
करने के लिए
विधेयक

भारत गणराज्य के चौसठवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :

संशोधन नाम।

1. यह अधिनियम हरियाणा विधान सभा अध्यक्ष तथा उपाध्यक्ष वेतन-भत्ता (संशोधन) अधिनियम, 2013, कहा जा सकता है।

1970 के हरियाणा
अधिनियम 3 की
धारा 3 का
संशोधन।

2. हरियाणा विधान सभा अध्यक्ष तथा उपाध्यक्ष वेतन भत्ता अधिनियम, 1975 की धारा 3 की उप-धारा (1) में, "चालीस हजार रुपये" शब्दों के स्थान पर "पचास हजार रुपये" शब्द प्रतिस्थापित किए जायेंगे।

उद्देश्यों तथा कारणों का विवरण

वर्तमान में हरियाणा विधान सभा के माननीय अध्यक्ष तथा उपाध्यक्ष को हरियाणा विधान सभा अध्यक्ष तथा उपाध्यक्ष वेतन-भत्ता अधिनियम, 1975 की धारा 3(1) व अनुसार 40,000/- रुपए प्रतिमाह वेतन दिया जा रहा है।

जीवनोपयोगी वस्तुओं की कीमतों में बढ़ौतरी के दृष्टिगत, सरकार ने निर्णय लिया है कि हरियाणा विधान सभा के माननीय अध्यक्ष तथा उपाध्यक्ष का वेतन 40,000/- रुपए प्रतिमाह से बढ़ा कर 50,000/- रुपए प्रतिमाह कर दिया जाए।

रणदीप सिंह सुरजेवाला,

संसदीय कार्य मंत्री, हरियाणा।

भारत के संविधान के अनुच्छेद 207 के खण्ड (1) तथा (3) के अनुसरण में राज्यपाल ने हरियाणा विधान सभा से इस विधेयक को प्रस्तुत करने तथा इस पर विचार करने की सिफारिश की है।

चण्डीगढ़

दिनांक 10 सितम्बर, 2013.

सुमित कुमार,

सचिव।

द्वितीय ज्ञापन

हरियाणा विधान सभा के माननीय अध्यक्ष तथा उपाध्यक्ष के वेतन में प्रस्तावित बढ़ौतरी किए जाने के फलस्वरूप राजकोष पर रू० 2,40,000/- (दो लाख, चालीस हजार रुपए) का प्रति वर्ष अतिरिक्त खर्चा आएगा।